

**IN THE INCOME TAX APPELLATE TRIBUNAL AGRA BENCH,
AGRA**

**BEFORE: SMT ANNAPURNA GUPTA, ACCOUNTANT MEMBER
&
SHRI SUNIL KUMAR SINGH, JUDICIAL MEMBER**

**ITA No. 145/AGR/2022 and 146/AGR/2022
(Assessment Year : 2013-14, 2014-15)**

Kirar Kshatriya Lok Nays, Kirar Bhawan Ghandhi Road, Gwalior, M.P. 474 009	V.	Income Tax Officer, Exemption Ward, Gwalior M.P. 474 001
PAN/GIR No. AAATK6025F		
(Appellant)	..	(Respondent)

Assessee by	Shri Mahesh Agrawal, C.A.
Revenue by	Shri Shailendra Srivastava, Sr. D.R.
Date of Hearing	24/03/2025
Date of Pronouncement	24/03/2025

आदेश / ORDER

PER SUNIL KUMAR SINGH (J.M):

1. Both the appeals have been preferred against the impugned orders each dated 24.06.2022 and 27.06.2022 passed by the Ld. CIT(A)/NFAC, Delhi.
2. Both these appeals are pending for hearing. At the very outset, the appellant has moved applications in each of the appeal records separately with a prayer to withdraw the appeal on the ground that appellant has opted for the direct tax Vivad Se

Vishwas scheme as introduced by the Financial Act 2024. The appellant has further stated that he has received Form-2.

3. Learned DR has no objection.
4. In view of appellant's prayer, both the aforesaid appeals stand dismissed as withdrawn.

Order pronounced in open court on 24.03.2025.

Sd/-
(ANNAPURNA GUPTA)
ACCOUNTANT MEMBER

Sd/-
(SUNIL KUMAR SINGH)
JUDICIAL MEMBER

Agra; Dated 24/03/2025
Rahul, LDC

Copy of the Order forwarded to:

1. The Appellant
2. The Respondent.
3. CIT
4. DR, ITAT, Mumbai
5. Guard file.

BY ORDER,

//True Copy//

(Asstt. Registrar)
ITAT, Agra